

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Inderjeet**  
**FIR No: 41683/18**  
**PS New Ashok Nagar**

**29.07.2020**

**File is taken up today as an application has been received from the Distt. Jail Ghaziabad, which is sent by accused Inderjeet.**

Present: Sh. Ramesh, Ld. APP for the State through VC.

Heard. Application perused.

It has been stated in the application that accused may be released on personal bond in the present case.

Ahlmad has put up the case file through VC.

Perusal of the record would show that vide order dated 29.08.2019, complainant Vicky Goswami had made a statement to compound the matter against both the accused i.e. accused Amit Giri and accused Inderjeet. The court had permitted for compounding the offence and both the accused were acquitted. It was directed vide the said order that accused Inderjeet be released from J.C, if not required in any other case.

In these circumstances, custody of accused Inderjeet is not required in the present case as he has already been acquitted. Accused Inderjeet be released from Jail, if not required to be detained in any other case.

Copy of this order be sent to the Jail Superintendent concerned for information and compliance. The copy be sent through the SHO concerned.

File be consigned to Record Room.

**DINESH**  
**KUMAR**

Digitally signed by  
DINESH KUMAR  
Date: 2020.07.29  
14:15:15 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/29.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Manoj**  
**FIR No: 258/2020**  
**PS New Ashok Nagar**  
**U/s 356/379/411 IPC**

**29.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Manoj Kumar, Id. Counsel for applicant

HC R.B. Tomar from PS New Ashok Nagar

Accused is stated to be in J.C

Reply to the application is received from the PS. However,  
the reply is incomplete.

Fresh reply be called from the IO for next date of hearing.

List this application for arguments on 30.07.2020.

**DINESH**  
**KUMAR**  
Digitally signed  
by DINESH  
KUMAR  
Date: 2020.07.29  
14:58:13 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/29.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Sanjay Kumar Choudhary**  
**FIR no. 47/2018**  
**PS E.O.W**

**29.07.2020**

**Application for direction/communication of court orders to the  
Jail Superintendent, Mandoli Jail (CJ-13)**

Present: Ld. APP for the State through VC.

Sh. Biswajit Das, Id. Counsel for the applicant Sh.  
Pawan Dubey along with applicant in person through VC.

Part arguments on application heard.

Ld. Counsel seeks some time to show the relevant  
provisions of Jail Manual, upon which the applicant is relying upon.

On his request, the matter is adjourned.

One more opportunity is granted.

Be listed for further arguments on the aforesaid  
application on 06.08.2020.

**DINESH KUMAR** Digitally signed by **ACMM (EAST)/KKD/29.07.2020**  
DINESH KUMAR  
Date: 2020.07.29  
14:58:41 +05'30'

**IN THE COURT OF ACMM -EAST KKD DELHI**

**FIR no. 47/2018**

**PS E.O.W**

**29.07.2020**

**Application u/s 340 Cr.P.C filed by applicant Pawan Dubey. It be checked and registered.**

Present: Sh. Biswajit Das, Id. Counsel for the applicant Sh.

Pawan Dubey along with applicant in person through  
VC.

Heard.

Application u/s 340 Cr.P.C does not fall within the  
category of urgent cases and therefore, same is adjourned.

Issue notice of this application to the respondent after  
opening of the courts. This application be listed for consideration on  
14.10.2020.

**DINESH  
KUMAR**

Digitally signed by  
DINESH KUMAR  
Date: 2020.07.29  
14:59:06 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/29.07.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No. 162/2020  
PS Preet Vihar  
State Vs. Not Known**

**29.07.2020**

**Through Video conferencing**

**An application for release of mobile (Make MI Note 8) on superdari.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

Applicant Kapil in person through VC.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 10,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

: 2 :

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the E-mail of the applicant and order be uploaded on the server.

Applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH  
KUMAR** Digitally signed by  
DINESH KUMAR  
Date: 2020.07.29  
15:00:12 +05'30'

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/29.07.2020**